

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd ... Applicant/Petitioner
Vs
C& C Construction Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 10.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Samdarshi Sanjay, Advocate
Mr. Debarshi Bhadra, Advocate (EPIL)
For BSCPL : Ms. Vasudha Sharma, Adv
For Respondent : Mr. Pulkit Deora, Mr. Navya Khillon, Adv.
For the RP : Mr. Ashutosh Kumar Pandey, Adv.

ORDER

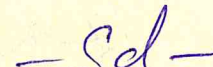
IA-337(PB)/2021:-

On the application seeking extension of time for another 30 days from 17.01.2021 to 17.02.2021, CIRP period is extended for another 30 days w.e.f 17.01.2021. Accordingly, this application is hereby allowed.

List all the remaining applications on 24.03.2021.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)